

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.237/2017

In the matter of :

Indigenous People Media (P) Limited

....PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 18.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Navneet Kumar, Co. Secy.

Mr. Rajan Khanna, Advocate

For the Respondent/Cor. Debtor

:-

For the RD (N)

: Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.


ORDER

Learned Counsel for the petitioner is present and represents that the respondent ROC has been duly served with a copy of the Appeal along with its annexures which is evident from the enclosed receipt which shows that the same was served on the ROC on 27.11.2017.

Ld. representative for the ROC is also present and seeks some time to file its reply. Four weeks time is granted to the ROC for this purpose. In relation to the Income tax Department, it is represented by the Ld. Counsel for the petitioner that they have also been served with a copy of the appeal and its annexure on 01.12.2017 and to the Ld. Standing Counsel for the IT Department.

Let the Income tax Department also file its observations/objections, if any, on or before the next date of hearing i.e. 24.1.2018.

List on 24.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit